100

## Transfer of Judges

## 1249. SHRI SHYAM LAL YADAV: SHRI DHARAMCHAND JAIN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have any proposal under consideration for transferring Chief Justice and Judges of one High Court to another High Court; and
- (b) if so, what are the basis and the grounds for such decisions and by when it is going to be affected?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) Demands have been made for effecting such transfers. No decision has yet been taken

## Complaints against Companies belonging to Bird-Heilgers Group

1250. SHRI KALYAN ROY: SHRI V. GOPALSAMY: SHRI SYED SHAHEDULLAH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have received representation from a Member of Parliament dated the 27th April, 1978 regarding gross irregularities by Shri Pran Prasad and some companies belonging to Bird-Heilgers group;
- (b) whether Government replied by a letter dated the 25th March, 1979 and if so what are the details of the reply;
- (c) what follow-up action and detailed investigations have been made by Government;
- 3 (d) whether investigations mentioned in the letter have been completed;

- (e) if not, what are the reasons of the delay and by when they are likely to be completed;
- (f) if the reply to part (d) above be in the affirmative what are the details of the investigation reports;
- (g) what specific action has been taken on them and against whom;
- (h) what are the results of such actions; and
- (i) if the reply to part (g) be in negative, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes Sir.

- (b) A copy of the letter dated 25th March, 1979 is enclosed as Annexure [See Appendix CXIV, Annexure No., 102].
- (c) to (e) The matters referred to in the correspondence are to be looked into at the time of an inspection under section 209-A of the Companies Act in respect of Dalhousie Jute Company Limited and at the time of Investigation of Kumardhubi Engineering Works Ltd. under section 237 (t) of the Companies Act, 1956. The inspection report in respect of Dalhousie Jute Company Limited u/s 209A of the Act has not yet been received in . the Department. Instructions are being issued to expedite the same. As regards investigation in respect of Kumardhubi Engineering Works Ltd., it may be stated that as a result of legal proceedings initiated by Allahabad Bank Ltd. for recovery of Rs. 7 crores due to the bank, a receiver has been appointed by the Calcutta High Court and the company has remained closed for over a year. Since, according to the company, there is practically no staff available for assisting the inspector, the investigation could not be proceeded with. The inspector has proceeded to Calcutta for an 'on the spot' study of the situation and his report is awaited.
  - (f) to (i) Do not arise.